SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23474/2025

[Arising out of impugned final judgment and order dated 15-07-2025 in WPL No. 14795/2025 passed by the High Court of Judicature at Bombay]

LAURA D SOUZA Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 202426/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No(s). 23866/2025 (IX)
(IA No. 207768/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 214181/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No(s). 24633/2025 (IX) (IA No. 215235/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 01-09-2025 These matters were called on for hearing today.

CORAM: HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s):

Mr. Chander Uday Singh, Sr. Adv.

Mr. Vikrant Pachnanda, AOR

Ms. Pragya Ohri, Adv.

Mr. Mukul Katyal, Adv.

Mr. C.U. Singh, Sr. Adv.

Ms. Mohini Priya, AOR

Ms. Bidya Mohanty, Adv.

Ms. Katyayani Suhrud, Adv.

Mr. Abhishek Kalaiyarasan, Adv.

Ms. Sayesha Gambhir, Adv.

Mr. Prerak Choudhary, Adv.

Ms. Kanika Bansal Choudhary, Adv.

Mr. Shiraz Rustomjee, Sr. Adv.

Ms. Pritha Srikumar Iyer, AOR

- Mr. Shashwat Rai, Adv.
- Ms. Smriti Singh, Adv.
- Mr. Prateek Pai, Adv.
- Mr. Jai Chhabria, Adv.
- Ms. Mansa Shukla, Adv.
- Ms. Anwesha Singh, Adv.

For Respondent(s):

- Mr. Tushar Mehta, Solicitor General
- Mr. Ishwar Nankani, Adv.
- Mr. Kush Chaturvedi, AOR
- Ms. Prerna Priyadarshini, Adv.
- Mr. Jay Sanklecha, Adv.
- Mr. Karan Parmar, Adv.
- Mr. Syed Faraz Alam, Adv.
- Ms. Rajeshwari Shankar, Adv.
- Mr. Atharva Gaur, Adv.
- Mr. Aayushman Aggarwal, Adv.
- Ms. Ayesha Choudhary, Adv.
- Ms. Aishwarya Bhati, ASG
- Mr. Ishwar Nankani, Adv.
- Mr. Kush Chaturvedi, AOR
- Ms. Prerna Priyadarshini, Adv.
- Mr. Jay Sanklecha, Adv.
- Mr. Karan Parmar, Adv.
- Mr. Syed Faraz Alam, Adv.
- Mr. Atharva Gaur, Adv.
- Mr. Aayushman Aggarwal, Adv.
- Ms. Ayesha Choudhary, Adv.
- Ms. Radhika Misra, Adv.
- Ms. Mehek Sandhu, Adv.
- Mr. Neeraj Shekhar, AOR
- Mrs. Kshama Sharma, Adv.
- Mr. Rajesh Maurya, Adv.
- Mr. Ramendra Vikram Singh, Adv.
- Mr. Ujjwal Ashutosh, Adv.
- Mr. Kush Chaturvedi, AOR
- Mr. Ishwar Nankani, Adv.
- Ms. Prerna Priyadarshini, Adv.
- Mr. Jay Sanklecha, Adv.
- Mr. Karan Parmar, Adv.
- Mr. Syed Faraz Alam, Adv.
- Mr. Atharva Gaur, Adv.
- Mr. Aayushman Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgments

and orders passed by the High Court. The special leave petitions are, accordingly, dismissed.

2. Pending application(s), if any, stand disposed of.

(NARENDRA PRASAD) DEPUTY REGISTRAR (ANJU KAPOOR) ASSISTANT REGISTRAR